

1	2	3	4	5	6	7	8
23.	Rajasthan	144.46	111.67	159.19	3818	2255	3143
24.	Tamil Nadu	405.1	199.87	375.41	18993	6347	37654
25.	Tripura	10.66	12.58	25.14	0	147	188
26.	Uttar Pradesh	597.65	503.76	590.02	14857	20333	7968
27.	Uttarakhand	63.83	45.35	27.95	1638	2527	498
28.	West Bengal	544.52	342.72	337.7	38758	33430	27039
	DDRC	0	0	0	0	0	94000
	TOTAL	8615.51	4699.56	6364.09	255307	154692	260799

#### Abandoned mentally retarded persons

2513. SHRI MANSUKH L. MANDAVIYA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government has any statistical data/information about mentally retarded persons in the country, if so, the details thereof, State-wise and if not, the reasons therefor;

(b) whether Government has any figures as to how many out of the above persons are destitute abandoned by their families under open sky and nobody to take care of them if so, the details thereof along with Government's rehabilitation efforts for them and if no, the reasons therefor; and

(c) whether Government would take lead and coordinate with State Governments to address this important social issue, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) As per Census 2011, there are 15,05,624 mentally retarded persons in the country. State-wise population of mentally retarded persons is given in the Statement (*See* below).

(b) Relief for the disabled is primarily a State subject by virtue of entry 9 of the State list of the Constitution of India. The Ministry has not conducted any such survey regarding the number of abandoned mentally retarded persons. The Central Government supplements the effort of the State Government through its schemes/programmes for rehabilitation of persons with disabilities in area of education, vocational training, skill development etc.

(c) As per the provisions of the Persons with Disabilities (Equal Opportunities, Protection of Rights & Full Participation) Act, 1995, the State Governments are

mandated to develop schemes/programmes for education, rehabilitation, social security, health care of persons with disabilities including mentally retarded persons. The State Governments have been advised to frame suitable schemes exclusively to take care of homeless mentally retarded persons.

***Statement***

*State-wise population of mentally retarded persons*

Sl. No.	State	Mental Retardation
1.	Andhra Pradesh	132380
2.	Arunachal Pradesh	1264
3.	Assam	26374
4.	Bihar	89251
5.	Chhattisgarh	33171
6.	Delhi	16338
7.	Goa	1817
8.	Gujarat	66393
9.	Haryana	30070
10.	Himachal Pradesh	8986
11.	Jammu and Kashmir	16724
12.	Jharkhand	37458
13.	Karnataka	93974
14.	Kerala	65709
15.	Madhya Pradesh	77803
16.	Maharashtra	160209
17.	Manipur	4506
18.	Mizoram	1585
19.	Meghalaya	2332
20.	Nagaland	1250
21.	Odisha	72399
22.	Punjab	45070
23.	Rajasthan	81389
24.	Sikkim	516
25.	Tamil Nadu	100847

Sl. No.	State	Mental Retardation
26.	Tripura	4307
27.	Uttar Pradesh	181342
28.	Uttarakhand	11450
29.	West Bengal	136523
30.	Andaman and Nicobar Islands	294
31.	Chandigarh	1090
32.	Daman and Diu	176
33.	Dadra and Nagar Haveli	180
34.	Lakshadweep	112
35.	Puducherry	2335
TOTAL		1505624

#### **Rajiv Gandhi National Fellowship to SCs**

2514. DR. BHALCHANDRA MUNGEKAR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) how many Scheduled Caste (SC) students applied and how many of them were found eligible for Rajiv Gandhi National Fellowship (RGNF) for the year 2014-15, the details thereof, State-wise; and

(b) the number of eligible students who have not yet received the fellowship amount, the State-wise details thereof and the reasons for delay and when will the payment be given?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) the University Grants Commission (UGC) is the nodal agency for implementing the scheme of Rajiv Gandhi National Fellowship for Scheduled Caste students (RGNF-SC) for award of fellowships to selected students based on recommendation of the Expert Committee as constituted by the UGC, for pursuing M. Phil/Ph.D. research and higher research respectively on full time/regular basis in Universities/Institutions/Colleges in India. The State-wise details of number of applications received, number of eligible applications and number of selected students for 2014-15 are given in the Statement (*See below*).

(b) Funds have been placed at the disposal of UGC which is the implementing agency for disbursement of fellowships to the selected students.